

Date of Order	ORDER WITH SIGNATURE	Office notes to action (if any) taken on order
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23/11/87 DR

On the request of Counsel for respdt, he is allowed to file reply by 13/11/87.

Ar
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[Signature]

13-11-87 DR

DR(J)

Alone present for the applicant despite notice issued. Service of notice on the applicant is deemed to be sufficient. Counter filed today. As humbly prayed by Shri A Sthalekar Counsel for respdt. List this case for orders before court on 23/12/87.

[Signature]

DR(J)

23/12/87

Hon. S. Zaher Hasan-Ve

Shri Arun Sthalekar for the respondents is present and informs that the impugned order has been withdrawn and the case was become infructuous. No one is present for the applicant. Put up an S/O for hearing.

[Signature]
Ve

5-1-88

Hon. S. Zaher Hasan, Ve
Hon. A. Jadhav, B.M.

Shri A. Sthalekar

With the impugned order being withdrawn, the petition is, therefore, dismissed as infructuous.

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